

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
DECOLIGHT CERAMICS LIMITED OPERATING IN MANUFACTURE OF NON-
STRUCTURAL NON-REFRACTORY CERAMIC WARE AT MORBI RAJKOT

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Decolight Ceramics Limited L26914GJ2000PLC037494
2.	Address of the registered office	B/h. Romer Ceramic, Old Ghuntu Road, At Ghuntu, Morbi, Gujarat - 363 642.
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	B/h. Romer Ceramic, Old Ghuntu Road, At Ghuntu, Morbi, Gujarat - 363 642.
5.	Installed capacity of main products/ services	Not applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be obtained by sending an email to cirp.decolight@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be obtained from https://ibbi.gov.in/
10.	Last date for receipt of expression of interest	16.04.2026
11.	Date of issue of provisional list of prospective resolution applicants	17.04.2026
12.	Last date for submission of objections to provisional list	22.05.2026
13.	Date of issue of final list of prospective resolution applicants	23.05.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	25.05.2026
15.	Last date for submission of resolution plans	27.05.2026
16.	Process email id to submit Expression of Interest	cirp.decolight@gmail.com
17.	Details of corporate debtors' registration status as MSME	Not available

Note: Person disqualified under Sec 29A of the Code is ineligible to submit Expression of Interest. For detailed clause of Sec 29A, You may access www.ibbi.gov.in.

Vikash Gautamchand Jain
Insolvency Professional
IBBI/IPA-001/IP-P00354/2017-18/10612

Vikash Gautamchand Jain
Decolight Ceramics Limited
IBBI/IPA-001/IP-P00354/2017-18/10612
204, Wall Street-1,
Near Gujarat College,
Ellisbridge, Ahmedabad - 380 006
AFA Valid Till: 30.06.2027
Date: 07-04-2026, Place: Ahmedabad

KEI Wires & Cables

KEI INDUSTRIES LIMITED
Regd. Office: D-90, Okhla Industrial Area, Phase I, New Delhi-110 020
Phone: 91-11-2681840/2681842, Website: www.kei-ind.com
E-mail id: cs@kei-ind.com
(CIN: L74990DL1992PLC051527)

NOTICE TO SHAREHOLDERS
Special window for Transfer and Dematerialisation of Physical securities

This is to inform all concerned shareholders that, pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-PDI/13750/2026 dated January 30, 2026, a special window for Transfer and Dematerialisation of Physical securities has been opened for a period of one year from February 05, 2026 to February 04, 2027.

Pursuant to the said circular, this Special window is available for physical securities sold or purchased prior to 01 April, 2019 including cases where:

- Transfer requests were earlier submitted and rejected / returned / not attended to due to deficiencies in documents or processes; or
- Such transfer requests are being lodged afresh, subject to fulfillment of prescribed conditions.

Please note that the securities so transferred under this Special Window shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one (1) year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-in period. Concerned shareholders are advised to take note of this opportunity and re-lodge their transfer requests along with the requisite documents to the Company's Registrar and Share Transfer Agent, MAS Services Limited, at T-34, 11 Floor, Okhla Industrial Area, Phase-II, New Delhi - 110020. Contact No.:+91 11 2638 7281, 82, 83; Email: investor@masserv.com.

For M/s KEI Industries Limited
Kishore Kunal
Sr.VP (Corporate Finance)
and Company Secretary

Place of Signing: New Delhi
Date: 06.04.2026

TATA POWER

THE TATA POWER COMPANY LIMITED
Registered Office: Bombay House, 24, Horni Mody Street, Mumbai 400 001.
Tel: 91 22 6665 8282, CIN: L28920MH1919PLC000567
Email: investorcomplaints@tatapower.com Website: www.tatapower.com

NOTICE TO SHAREHOLDERS

NOTICE is hereby given that the certificate(s) for the undermentioned securities of the Company has / have been lost / misplaced and the holder(s) of the said securities / applicant(s) has / have applied to the Company to issue duplicate certificate(s).

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) without further intimation.

Sr. no.	Folio No.	Name of Shareholder(s)	Kind of securities and face value	No. of securities	Distinctive Number(s)
1.	H5500019587	Salma Ahmed Wadiwala Ahmedali Ismail Wadiwala	Equity Shares of ₹1/- each	3,000	27461871- 27464870

For The Tata Power Company Limited
Sd/-
Vispi S. Patel
Company Secretary
FCS 7021

Place: Mumbai
Dated: April 6, 2026

TECH mahindra

TECH MAHINDRA LIMITED
Registered Office: Gateway Building, Apollo Street, Mumbai - 400 001.
Tel : +91 020 40109111 • Website : www.techmahindra.com
• Email: investor.relations@techmahindra.com
• CIN : L64200MH1986PLC041370

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES

The Securities and Exchange Board of India ("SEBI") has vide Circular No. HO/38/13/11(2)2026-MIRSD-PDI/13750/2026 dated 30th January, 2026, opened a Special Window from 5th February, 2026 to 4th February, 2027, to facilitate transfer and dematerialization ("demat") of physical securities which were executed prior to 1st April 2019.

Applicability:

- Transfer Deed executed prior to 1st April 2019 but not lodged for approval and original share certificate available;
- Transfer requests which were lodged prior to 1st April, 2019 and were rejected, returned or not attended due to deficiency in the documents/process or otherwise;

Following cases will not be considered as part of this special window:

- Cases where original share certificates are not available;
- Equity Shares which have been transferred to the Investor Education and Protection Fund;
- Cases involving disputes between the transferor and transferee;

Key points to note:

- Request(s) which are accompanied by original certificate(s) along with transfer deeds and relevant supporting documents will only be considered under this special window;
- During this special window period, the equity shares that are re-lodged for transfer shall be issued in demat mode only;
- Shares so transferred will be under lock-in for one year from the date of registration of transfer. During this lock-in period, such shares shall not be transferred, lien-marked, or pledged. If any fraud is detected within the one-year lock-in period, the restriction will continue to apply to the relevant securities until further notice.
- Any transfer requests submitted after 4th February, 2027 will not be accepted by the Company/RTA, unless any extension is granted by SEBI.

For more information and clarity, concerned shareholders can connect with the Company's Registrar to Issue and Share Transfer Agent viz. MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited) at Investor.helpdesk@in.mpmfsmufg.com or at Block No. 202, 2nd Floor, Akshay Complex, Near Ganesh Temple, Off Dhule Patil Road, Pune - 411001 or write to the Company at investor.relations@techmahindra.com

For **TECH MAHINDRA LIMITED**
Sd/-
Ruchie Khanna
Company Secretary

Place : Pune
Date : 7th April 2026

માસ ફાઇનાન્સિયલ સર્વિસીસ લિમિટેડ
ફાઇનંસ ક્લોર, નારાયણ એમર્સ, પતંગ હોલ પાછળ, આશ્રમરોડ, અમદાવાદ-૩૮૦૦૦૯. ફોન : ૦૯૮-૪૧૦૬૫૦૦/૭૩૩

કબજા નોટિસ
(સિક્યોરિટી ઇન્વેસ્ટમેન્ટ એક્ટિવિટી) નિયમો ૨૦૦૨ના નિયમ ૮(૧) (સ્થાવર મિલકત માટે-અનુલ્પ મિલકત માટે)

આથી, નીચે સંક્રાન્ત રે માસ ફાઇનાન્સિયલ સર્વિસીસ લિમિટેડ ના ઓથોરાઇઝ્ડ અધિકારીએ ધી સિક્યોરિટીઝ ઇન્વેસ્ટમેન્ટ એન્ડ રીકન્સ્ટ્રક્શન ઓફ ફાઇનાન્સિયલ એસેટ્સ એન્ડ એન્ફોર્સમેન્ટ ઓફ સિક્યોરિટી ઇન્વેસ્ટમેન્ટ એક્ટ, ૨૦૦૨ (૨૦૦૨નો ઓર્ડર ૫૪) અને કાયદા તળેની સંકેશન ૧૩ (૧૨) સાથે ધી સિક્યોરિટી ઇન્વેસ્ટમેન્ટ એન્ફોર્સમેન્ટ રૂલ -૩૫ મુજબ મળેલ પાવર મુજબ નીચે મુજબના કરજદાર / સહ-કરજદાર / જામીનદારને તા. ૦૭-૦૨-૨૦૨૬ ના રોજ નોટિસ આપેલી અને તે નોટિસમાં જણાવેલ રકમ નોટિસ મળ્યાથી દિન ૬૦માં ચુકવવા જણાવેલ.

કરજદાર આ રકમ ચુકવવામાં અસમર્થ રહેલ છે, જેથી સદર કરજદાર / સહ-કરજદાર / જામીનદાર અને જાહેર જનતાને આ નોટિસથી જણાવવામાં આવે છે કે સામાન્ય રીતે મિલકત સાથે વ્યવહાર ન કરવા ચેતવણી આપવામાં આવે છે અને મિલકત સાથે થતા કોઈ પણ સોદાની તા. ૨-૧૦-૨૦૨૪ લેખી થતા તેની પરના વ્યાજ ની રકમ માટે માસ ફાઇનાન્સિયલ સર્વિસીસ લિમિટેડ ના ચાજમાં ગણાશે. અમા નીચે સંક્રી કરનાર નીચે દર્શાવેલી મિલકતનો તા. ૦૫-૦૨-૨૦૨૬ ના રોજ ભોતિક કબજો સંકેશન ૧૩ના સબસેક્શન (૪) સાથે રૂલ-૮ તળે મળેલ સત્તાની રૂએ મેળવેલ છે.

કરજદાર/સહ કરજદાર / જામીનદાર નું ધ્યાન દોરવામાં આવે છે કે, સદર કાયદાની કલમ ૧૩ની સબ-સેક્શન (૮) મુજબ સદર મિલકતની પુનઃ પ્રાપ્તિ માટે ઉપલબ્ધ સમયમાં કલેઈમ કરી શકે છે.

કરજદાર/સહ-કરજદાર/જામીનદારનાં નામ	સ્થાવર મિલકતનું વર્ણન	લોન એકાઉન્ટ નં પરીણામની તારીખ	બાકી નોટિસ લેવા રકમ (જે કિનાર નોટિસમાં જણાવ્યા પ્રમાણે)
૧ સત્યમ એજન્સી (પ્રોપર્ટી ઇન્વેસ્ટમેન્ટ સુશ્રી મનીષાબેન કિશોરકુમાર ચોહાણ દ્વારા)	ગીરવેદાર/વહીવટકર્તાનું નામ : સુશ્રી મનીષાબેન કિશોરકુમાર ચોહાણ	લોન એકાઉન્ટ નં.: ૪૦૪૫૬૮૦	તા. ૨૧-૦૮-૨૦૨૪ ના રોજ બાકી રૂા. ૩૧,૮૫,૯૭૭.૦૦ (અંકે રૂપિયા એકત્રીસ લાખ પંચાશું હજાર નવસો સિત્તોતરે પુરા)
૨ સુશ્રી મનીષાબેન કિશોરકુમાર ચોહાણ	ગીરો મુકેલ મિલકતનું વર્ણન : જત જિલ્લો તાપી ખાતે આવેલ મોજે કાનપુરા, તાલુકો વ્યારા, જિલ્લો તાપી ખાતે આવેલ સીટી સર્વે નં. એનએ ૪૩૫/૩/૨૫, ૧૨૬, બ્લોક નં. ૪૩૫ કે જેનું શ્રેણીક ૩૮૮૦૦ ચો.મી. તેના પર આવેલ "રીવર પેલેસ" તરીકે જાણીતી	૦૫-૦૨-૨૦૨૬	
૩ શિવમ	તેના પ્લોટ નં. ૧૨૫/ઈ, ૧૨૬/ઈ, ૧૨૬/ઈ કે જેનું શ્રેણીક ૬૬,૮૭૦ ચો.મી. દરેક, કે જેની પછી નવો બ્લોક નં. ૪૩૫/૩/૧૨૫/ઈ અને નં. ૪૩૫/૩/૧૨૬/ઈ જે બીનખેતીની જમીન પર સ્થિત છે. તેવી તમામ મિલકત. ચતુર્સીમા નીચે મુજબ : પ્લોટ નં. ૩/૨૫/ઈ-૧ પૂર્વ : રોડ, પશ્ચિમ : પ્લોટ નં. ૩/૧૪૨-કે, ઉત્તર : પ્લોટ નં. ૩/૧૪૨-કી, દક્ષિણ : પ્લોટ નં. ૩/૧૨૬-કી. ચતુર્સીમા નીચે મુજબ : પ્લોટ નં. ૩/૨૬/કી : પૂર્વ : રોડ, પશ્ચિમ : પ્લોટ નં. ૩/૧૪૧-કી, ઉત્તર : પ્લોટ નં. ૩/૧૨૫-ઈ, દક્ષિણ : પ્લોટ નં. ૩/૧૨૦-કી.		

તારીખ : ૦૬-૦૨-૨૦૨૬
સ્થળ : તાપી

અધિકૃત અધિકારી
વતી, માસ ફાઇનાન્સિયલ સર્વિસીસ લિમિટેડ

PPGCL
PRAYAGRAJ POWER GENERATION COMPANY LIMITED

Regd Office: Shalabi Bhawan, B12 & 13, Sector 4, Gauram Buth Nagar, Noida, Uttar Pradesh-201301
Plant Address: PO-Lohgara, Tehsil-Bara Prayagraj (Allahabad), Uttar Pradesh-212107
Phone : +91-120-6102000/6102009 CIN: U40101UP2007PLC032835

NOTICE INVITING EXPRESSION OF INTEREST

Prayagraj Power Generation Company Limited invites expression of interest (EOI) from eligible Business Associates (vendors) for Structural painting in PPGCL plant of 3x660 MW Thermal Power Plant at Prayagraj Power Generation Company Limited, Bara, Dist. Prayagraj, Uttar Pradesh, India.

Details of pre-qualification requirements, bid security, purchasing of tender document etc. may be downloaded using the URL- <https://www.ppgcl.co.in/tenders.php> Eligible Business Associates (vendors) willing to participate may submit their expression of interest along with the tender fee for issue of bid document latest by 14th April 2026.

જાહેર વસૂલી અધિકરણ-1
(જુલો કેસુલેશન ૩૩(૧))

બાબત સરકાર, નાણા મંત્રાલય, નાણાંબંધ સેવાઓનો વિભાગ
સોમો માળ, નીલુખાઈ રોડનંબર, ૧૮, ગાંધીનગર સોસાયટી, કોચર આશ્રમ પાસે, એલીટીઆર, અમદાવાદ-૩૮૦૦૦૬

(તા. ૧૧ી જૂન ૨૦૨૬થી ગુજરાત સરકારના અમદાવાદ, ગાંધીનગર, મહેસાણા, પાટણ, સાબરકાંઠા (કિલ્લાનગર), વળાવડાં (પાલઘર) જિલ્લાના વિસ્તારો માટે બેંક અને નાણાંકીય સંસ્થાઓના અધિનિયમ ૧૯૮૩ અન્વયે બાકી લેવાની વસૂલાતની કલમ ૩ હેઠળ સ્થાપિત)

(આવકવેર ધારો, ૧૯૬૧ના બીજી પરિશિષ્ટના નિયમ ૨ સાથે વંચતા દેવા અને બેંકરૂપેની એક્ટ, ૧૯૬૩ની વસૂલાતની કલમ ૨૫ થી રદ જુઓ)

આરસી નં. : ૧૧૧/૨૦૨૫	ઓ.એ. નં. : ૪૫૩/૨૦૨૦
કેસલ બેંક	સર્ટિફિકેટ હોલ્ડર
વિસ્થા	
ત્રે ઓ એમ એન્ટરપ્રાઇઝ	સર્ટિફિકેટ દેવાદાર
પ્રતિ,	
સીડી નં. ૧.	મે. ઓમ એન્ટરપ્રાઇઝ, શ્રી સાર્વત્રીલાલ રૂપિકાંત ઓગાની માલિકીની પેટી, બેંક કારખાનું સરનામું રૂપ ટેકસ્ટાઈલ નારોલ ઇન્ડસ્ટ્રીયલ એરેટ્ટે, રૂપ ટેકસ્ટાઈલ સામે, નારોલ, અમદાવાદ-૩૮૨૪૦૫, રહેઠાણ ૧૪, અવિર્ભાવ બંગલો, સ્મૃતિ મંદિર રોડ પારે, ઘોડાસર, અમદાવાદ-૩૮૦૦૫૦

માનનીય પ્રીસાઈડિંગ અધિકારી ડીઆરટી-૧ અમદાવાદ દ્વારા પસાર કરાયેલ ટી.એ.ઓ.ઓ.એમ.ઓ.એમ/આઈએસસી. આઈ.એ.ઈ/એસઈ. પીટી/ નં. ૪૫૩/૨૦૨૦ માં અંખેલ સીકવરી સર્ટિફિકેટના સંદર્ભમાં રૂા. ૩૮,૯૦,૦૬૬-૯૧/- (રૂપિયા આઠત્રીસ લાખ બેંકે હજાર છઠ્ઠા અને એકાદાઈ પેસા માત્ર) ની રકમ તમારી પાસે બાકી નીકળે છે. આથી તમોએ આ નોટિસ મળ્યાના ૧૫ દિવસમાં ઉપરોક્ત રકમ ચુકવવા આદેશ કરવામાં આવે છે જેમાં નિફળ જવાથી નિયમનુસાર વસુલાત કરવામાં આવશે.

ઉપરોક્ત રકમ ઉપરાંત તમો નીચે મુજબની રકમ ચુકવવા જવાબદાર રહેશો.

(એ) સીકવરી સર્ટિફિકેટ બાબતમાં ચુકવવા પાત્ર થતું વ્યાજ અને કોસ્ટ.
(બી) આ નોટિસ બાબતના સંબંધિત કરાયેલ ખર્ચા વ્યાજ બકી કોસ્ટ, ચાર્જિસ અને અન્ય કાર્યવાહી કે જે બાકી રકમની વસુલાત માટે કરવામાં આવેલ હોય.

આ પ્રોત્યુલ્લેખા કિક્કા ત્યાં માત્ર સહી કરીને તા. ૦૫મી ફેબ્રુઆરી ૨૦૨૬ ના રોજ આપવામાં આવું. (લવ કુમાર) રીકવરી અધિકારી-1, આરટી-1, અમદાવાદ

આગામી તારીખ : ૧૬.૦૪.૨૦૨૬

Nazara
NAZARA TECHNOLOGIES LIMITED
CIN: L72900MH1999PLC122970
Regd. Office: 11th Floor, Avighna House, Dr. A.B. Road, Worli, Mumbai - 400018. Tel.: +91-22-40330800
Email: investors@nazara.com | Website: www.nazara.com

NOTICE OF EXTRA-ORDINARY GENERAL MEETING

NOTICE is hereby given that the Extra-Ordinary General Meeting ("EGM") of the members of **NAZARA TECHNOLOGIES LIMITED** (the "Company") will be held through Video Conferencing / Other Audio Visual Means ("VC/OAVM") on **Friday, May 01, 2026 at 11:30 A.M. (IST)**, in compliance with all the applicable provisions of the Companies Act, 2013 and the Rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable circulars in this regard issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI"), to transact the businesses that will be set forth in the Notice convening the EGM.

The Notice of the EGM (i) will be sent electronically through e-mail to all the Members of the Company, whose email addresses are registered with the Company / Registrar & Transfer Agents ("RTA") / Depository Participant(s) (ii) will also be uploaded on the Company's website at (www.nazara.com), websites of the Stock Exchanges i.e., BSE Limited (www.bseindia.com) and the National Stock Exchange of India Limited (www.nseindia.com) and on the website of Central Depository Services (India) Limited ("CDSL") (www.evotingindia.com). Members can attend and participate in the EGM through the VC/OAVM facility only. The instructions for attending the EGM through VC/OAVM will be provided in the Notice of the EGM. Members attending the EGM through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

In case if you have not registered your email ID please follow the below process for registering your email ID:

- Members holding shares in physical mode (if any) are requested to register / update their contact details including the details of email IDs by submitting the requisite Form ISR-1 along with the supporting documents to MUFG Intime India Private Limited, Unit: Nazara Technologies Limited, C-101, 1st floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai - 400083, RTA of the Company or at rtm.helpdesk@in.mpmfsmufg.com. The said form is available on the website of the Company at <https://investors.nazara.com/investor-information#three> and on the website of RTA at <https://web.in.mpmfsmufg.com/KYC-downloads.html>.
- Members holding shares in dematerialized mode are requested to register/ update their email IDs and contact numbers with the Depositories through their respective Depository Participant(s).

Manner of casting vote(s) through e-voting:
Members may note that they have opportunity to cast their vote on the businesses that will be set forth in the Notice of the EGM of the Company through e-voting system. The manner of 'remote e-voting' and 'e voting' during the EGM for members holding shares in physical mode, dematerialization mode and for members who have not registered their e-mail addresses will be provided in the Notice of the EGM.

Members are requested to carefully read the Notice of the EGM, and in particular, instruction for joining the EGM and the manner of casting vote through remote e-voting or e-voting during the EGM.

By order of the Board of Directors
Nazara Technologies Limited
Sd/-
Arun Bhandari
Company Secretary & Compliance Officer
M. No. F8754

Date : April 06, 2026
Place : Mumbai

ગુજરાત પોલી ઇલેક્ટ્રોનિક્સ લિમિટેડ
CIN: L21308GJ1989PLC012743
રજી. ઓફિસ : પ્લોટ નં. ૬/૧૮૮, ગાંધીનગર ઇલેક્ટ્રોનિક એરેડ, સેક્ટર ૨૬, ગાંધીનગર-૩૮૨ ૦૨૮
કોર્પોરેટ ઓફિસ : ૭, જમશેદી દાસ રોડ, જયંતી ઇન્ડિયન, મુમુઈ-૪૦૦ ૦૨૦
ફોન : ૦૨૨-૨૬૨ ૦૦૪૮, ફેક્સ : ૦૨૨-૬૧૧૮૧૮૦/૧૮૧૮૦૧, વેબસાઈટ : www.gplindia.in

ભોતિક શેરના ટ્રાન્સફર વિનંતીઓ ફરજી દાખલ કરવા માટે ખાસ બારી

SEBI ના પરિપત્ર નં. HO/38/13/11(2)2026-MIRSD-PDI/13750/2026, તારીખ ૩૦ જાન્યુઆરી, ૨૦૨૬, શીર્ષક "રોકાણ કરવાની સરતના - ભોતિક સિક્યોરિટીઝના ટ્રાન્સફર અને કિમટીરિયાલઈઝેશન માટે ખાસ બારી" અનુસાર, કંપનીના ભોતિક સિક્યોરિટીઝ ધરાવતા તમામ શેરદારકોને આથી બાંધ કરવામાં આવે છે કે SEBI તારીખ ૦૫ ફેબ્રુઆરી, ૨૦૨૬ થી શરૂ કરીને તારીખ ૦૪ ફેબ્રુઆરી, ૨૦૨૭ ના રોજ પૂરા થતા ૧ (એક) વર્ષના સમયગાળા માટે ભોતિક સિક્યોરિટીઝના ટ્રાન્સફર અને કિમટીરિયાલઈઝેશન ("કીમેટ") માટે એક ખાસ બારી પૂરી કરી છે, જે તારીખ ૦૫ એપ્રિલ, ૨૦૨૬ પહેલાં વેચાયેલી અથવા ખરીદેલી હતી અને દસ્તાવેજો, પ્રક્રિયા અથવા અન્યથા ખામીને કારણે અગાઉ પ્રક્રિયા કરી શકાઈ ન હોતી.

આ સ્પેશિયલ વિન્ડો અનુસાર ટ્રાન્સફર કરાયેલી સિક્યોરિટીઝ ફરજિયાતપણે ફક્ત કીમેટ મોડમાં ટ્રાન્સફર કરનારના કીમેટ ખાતામાં જમા કરવામાં આવશે અને ટ્રાન્સફરની નીધાણીની તારીખથી ૧ (એક) વર્ષના સમયગાળા માટે લોન્ગ-ઇલ્ડને આધીન રહેશે. ઉપરોક્ત લોન્ગ-ઇલ્ડ સમયગાળા દરમિયાન, આવી સિક્યોરિટીઝ ટ્રાન્સફર/લીન-માર્ક/ગીરવે મૂકવામાં આવશે નહીં.

ઉપરોક્ત સમયગાળા દરમિયાન, પાત્ર શેરદારકો તારીખ ૦૪ ફેબ્રુઆરી, ૨૦૨૭ ના રોજ અથવા તે પહેલાં જરૂરી દસ્તાવેજો સાથે ભોતિક સિક્યોરિટીઝના ટ્રાન્સફર અને/અથવા કિમટીરિયાલઈઝેશન માટેની તેમની વિનંતીઓ, કંપનીની વિગતો નીચે આપેલ રજિસ્ટ્રાર અને શેર ટ્રાન્સફર એજન્ટ ("ઈજ") ને સબમિટ કરી શકે છે:

RTA નું નામ	સંપર્ક વિગતો
MUFG ઇન્ટર્નાશનલ લિમિટેડ	સી-૧૦૧, એમેસી ૨૪૭, એન.બી.એસ. માર્ગ, વિક્ટોરી (પશ્ચિમ), મુમુઈ - ૪૦૦૦૨૩ સંપર્ક નંબર (રોકાણકાર સેવા) +૯૧-૮૧૦૮૧૬૭૭૭ ઇમેલ આઈડી (રોકાણકાર સેવા) - investor.helpdesk@in.mpmfsmufg.com

ગુજરાત પોલી ઇલેક્ટ્રોનિક્સ લિમિટેડ માટે
સહી/-
નિવેદિતા નાંધિયાર
કંપની સચિવ અને અનુપાલન અધિકારી
FCS: 8479

સ્થળ : અમદાવાદ
તારીખ : ૬ એપ્રિલ, ૨૦૨૬

કોર્મ ૬
કેસલાઈટ સિરામિક્સ લિમિટેડ, નોન-સ્ટ્રક્ચરલ નોન-ઈલેક્ટ્રીક સિરામિક વેર ઉદ્યોગમાં કાર્યરત મોરલી રાજકોટ ખાતે રસ વ્યક્ત કરવા માટે આમંત્રણ

ઈન્વેસ્ટમેન્ટી એન્ડ બેંકરૂપેની બોર્ડ ઓફ ઇન્ડિયાના રેગ્યુલેશન ૩૬(કે)ના પેટા-નિયમન (૧) હેઠળ (કોર્પોરેટ નીચ્ચ માટે ઇન્વેસ્ટમેન્ટી રિગ્યુલેશન બોર્ડે) રેગ્યુલેશન, ૨૦૧૬)

સંબંધિત વિગતો	
1 પાન/સીઆઈએન/સેલબેન્ક નં. સહિત કોર્પોરેટ દેવાદારનું નામ	કેસલાઈટ સિરામિક્સ લિમિટેડ L26914G/J2000PLC037494
2 રજીસ્ટર્ડ ઓફિસનું સરનામું	રોમેર સિરામિકની પાછળ, જુના થુંદ રોડ, થુંદ ખાતે, મોરલી, ગુજરાત - ૩૬૩ ૬૪૨
3 વેનસાઈટની ચુસ્તરખોલ	નથી
4 સ્થાનની વિગતો, મુખ્યત્વે ફિક્સડ અસ્થાયમતો જ્યાં આવેલી છે	રોમેર સિરામિકની પાછળ, જુના થુંદ રોડ, થુંદ ખાતે, મોરલી, ગુજરાત - ૩૬૩ ૬૪૨
5 મુખ્ય ઉત્પાદનો/સેવાઓની સંસ્થાપિત ક્ષમતા	લાગુ નથી
6 છેલ્લા નાણાકીય વર્ષમાં વેચાયેલ મુખ્ય ઉત્પાદનો/સેવાઓનો જથ્થો અને મૂલ્ય	નથી
7 કર્મચારીઓ/કારીગરોની સંખ્યા	નથી
8 છેલ્લા બે વર્ષના ઉત્પાદન નાણાકીય રહેતેન્ડર (પત્રકો સહિત), લેણદારોની ચાલી સહિત આગળની માહિતી ખાતે ઉત્પાદન છે:	વિગતો clrp.decolight@gmail.com પર ઇમેઈલ દ્વારા મેળવી શકાયે
9 કોડની કલમ ૨૫(૨)(એક) હેઠળ રેગ્યુલેશન અર્થદારોની યોગ્યતા	વિગતો https://ibbi.gov.in/ પરથી મેળવી શકાયે
10 એક્સેલેન્સ ઓફ ઇન્વેસ્ટર સ્કોરબોર્ડની છેલ્લી તારીખ	૧૬.૦૪.૨૦૨૬
11 પ્રોસેક્યુટી રેગ્યુલેશન એક્ટિવિટીઝની કમ્પ્લાયન્સ ચાલી રહ્યા કરવાની છેલ્લી તારીખ	૧૬.૦૪.૨૦૨૬
12 કમ્પ્લાયન્સ ચાલી પરત્વેના વર્ષના જમા કરાવવા માટેની છેલ્લી તારીખ	૨૩.૦૫.૨૦૨૬
13 પ્રોસેક્યુટી રેગ્યુલેશન એક્ટિવિટીઝની અંતિમ ચાલી ઇસ્યુ કરવાની તારીખ	૨૫.૦૫.૨૦૨૬
14 પ્રોસેક્યુટી રેગ્યુલેશન એક્ટિવિટીઝને ઇન્ફોર્મેશન મોરેટમ, ઇન્ફોર્મેશન મોરેટમ અને રોકેસ્ટ ફોર રેગ્યુલેશન પાસે ઇસ્યુ કરવાની તારીખ	૨૬.૦૫.૨૦૨૬
15 રેગ્યુલેશન પાસે જમા કરાવવા માટેની છેલ્લી તારીખ	૨૬.૦૫.૨૦૨૬
16 ઇમેઈલ ઇડ જમા કરાવવા માટે ઇમેઈલ આઈડી	clrp.decolight@gmail.com
17 MSME તરીકે કોર્પોરેટ દેવાદારોની નોંધણી સ્થિતિની વિગતો	નથી

નોંધ: કોડની કલમ 29A હેઠળ અગ્રણ્ય કરાવવામાં આવેલ વ્યક્તિ Expression of Interest સ્વૂ કરવા માટે પાત્ર ગણાયે નહીં. કલમ 29A ની વિગતવાર જાગવાઈ માટે વેબસાઈટ www.ibbi.gov.in પર યુગલકાલ લઈ શકાય છે.

વિચાર ગોતમચંદ જેન
કેસલાઈટ સિરામિક્સ લિમિટેડ
IBBI/IPA-001/IP-P00354/2017-18/10612
૨૦૪, વોલ સ્ટ્રીટ-૧, ગુજરાત કોલેજ પારે,
એલીટીઆર, અમદાવાદ - ૩૮૦ ૦૦૬
તારીખ : ૦૬.૦૪.૨૦૨૬
સ્થળ : અમદાવાદ
AFA Valid Till : 30.06.2027

Bandhan Bank
બંધન બેંક લિમિટેડ
CIN: L67190WB2014PLC204622
રજિસ્ટર્ડ ઓફિસ:
DN 32, સેક્ટર-૧, સોલે લેક સિટી, કોલકાતા-700011

સ્થાવર મિલકતના વેચાણ માટે વેચાણની સૂચના
[પરિશિષ્ટ IV-A, (નિયમ ૮(૬))

સિક્યોરિટાઈઝેશન એન્ડ રિસ્કવેરશન ઓફ ફાઇનાન્સિયલ એસેટ્સ એન્ડ એન્ફોર્સમેન્ટ ઓફ સિક્યોરિટી ઇન્વેસ્ટમેન્ટ એક્ટ, ૨૦૦૨ હેઠળ સ્થાવર સંપત્તિના વેચાણ માટે ઈ-ઓક્શન વેચાણ સૂચના, જે સિક્યોરિટી ઇન્વેસ્ટમેન્ટ (એન્ફોર્સમેન્ટ) રૂલ, ૨૦૦૨ ના નિયમ ૮ (૬) ની જોગવાઈ સાથે વાંચવામાં આવે છે. આથી જાહેર જનતાને અને ખાસ કરીને ઉધાર લેનાર(ઓ) સહ ઉધાર લેનાર(ઓ) અને ગીરો મૂકનાર(ઓ) ને સૂચના આપવામાં આવે છે કે નીચે વર્ણવેલ સ્થાવર મિલકત જે બંધન બેંક (સિક્યોરિટી લેન્ડાઈર) ને ગીરવે મૂકવામાં આવી છે/ચાર્જ કરવામાં આવી છે, જેનો ભોતિક કબજો સુરક્ષિત લેન્ડાઈરના અધિકૃત અધિકારી દ્વારા લેવામાં આવ્યો છે, તે **૧૨, ૨૦૨૬** ના રોજ "જેમ છે ત્યાં છે", "જેમ છે તેમ છે", અને "જે કંઈ છે તે" ના આધાર પર વેચવામાં આવશે. જરૂરી વિગતો નીચે દર્શાવેલ છે:

લોન ખાતા નંબર	ઉધાર લેનાર / બાંધધરી આપનાર ગીરો આપનારનું નામ અને સરનામું	નીચેની તારીખે રૂલ બાકી લેવાં (
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PUBLIC NOTICE

It is informed to the public at large the Flat No. P/4 amid. About 40.74 sq. mtrs of Gangaram Co-Op. Housing Society Limited on non agriculture land bearing Survey No. 39, 40 being Final Plot No. 751 of T. P. Scheme No. 23 situate, lying at Mouje Acher Taluka Sabarmati Registration Sub District Ahmedabad-13 (Sabarmati earlier City Taluka) is owned and possessed by Smt. Madanben Narayan Sharma and she purchased said property from Bharat Shantilal Parikh through Sale Deed bearing Sr. No. 13468 dated 07/07/2008 and also informed me that previous original Sale Deed bearing Sr. No. 7716 dated 28/04/1998, 5265 dated 15/10/1996, and Sr. No. 5212 dated 23/04/2007 are lost and not found by due diligence and also informed to Sabarmati Police Station on 30/03/2026 and requested me for issuance of Title Clearance Certificate of said flat. Let me informed within 7(Seven) days from the publication of this Notice on below mentioned address with strict proof thereof, if any person, Firm, Company, Bank or any Financial Institution having any rights, titles or interest or charge or lien over said property and also informed if, possessed above mentioned sale deeds in their custody with strict proof thereof, failing which we will issue Title Clearance Certificate with understand that such rights waived. Thereafter no dispute/s shall be entertained.Dt.: 06/04/2026

Yogesh C. Sheth (Advocate & Notary)
250-251, Ellisbridge Shopping Center, Nr.Ellisbridge Police Station, Opp. Town Hall, Ellisbridge, Ahmedabad-380006.

PUBLIC NOTICE

We hereby inform publicly that being immovable property bearing City Survey No. 2675, admeasuring 36-41-81 Sq. Mtrs. land with construction situate at Jamalpur ward-2, Sheet No.81, District and Sub District Ahmedabad-1 (City) is owned and possessed by Hemanta Pareshchandra Sardar and Kabita Nandlal Singha (Sardar) They informed that the Following documents are not available:-

1	Original Sale Deed No.1776, dated 11/09/2002 (Date:-24/09/2002) Executed by Purshottamdas Shankarlal in favour of Truptiben Hemantbhai it was duly Registered at Sub-Registrar Ahmedabad-1 (City).
2	Original RR Copy of Sale Deed No.3756, dated 06/12/2006 Executed by Truptiben Hemantbhai Shah in favour of Pratimaben Pradipkumar Das it was duly Registered at Sub-Registrar Ahmedabad-1 (City).

Therefore, we hereby informing it publicly and to all concern Peoples, Private Persons, Company, Government, Semi- Government, Judicial, Quasi-Judicial Authority that if any person or if any other heirs have an any objection, right, Interest, title, relation, encumbrance, maintenance then such objection should be raised with evidence in written within 7 days from the date of the publication of this notice. Pls. take note that if filled to object within 7 days then we will issue a No Objection certificate for this property.

Date :- 03.04.2026

Astik Law Associates
Rajendra P. Astik
Niki R. Astik, Advocate & Notary
Shivang R. Astik, Advocate
Address :- 214-A, Lobby No-2, Sakar-9, Ashram Road, Ahmedabad.



कोल इंडिया लिमिटेड

(एक महारत्न कंपनी)
(भारत सरकार का एक उद्यम)

कंपनी सचिवालय, तीसरी मंजिल, कोर-2, प्रेमिसेस-04-एमएआर प्लॉट - ए एफ-III, एखान एरिया-1ए, न्यू टाउन, राजस्थान कोलकाता-700156, दूरभाष: 033-2324-5555

ईमेल: complianceofficer.cil@coalindia.in, वेबसाइट: www.coalindia.in सीआईएन - L23109WB1973GOI028844

Special Window for Re-lodgement of Transfer Requests of Physical Equity Shares of Coal India Limited – 2nd Intimation

Pursuant to SEBI Circular HO/38/13/11(2) 2026-MIRSD-POD/13750/2026 dated January 30, 2026, the Company has opened another special window for transfer of physical equity shares which were sold/purchased prior to April 01, 2019. The special window shall remain open for a period of one year from February 05, 2026 to February 04, 2027 to facilitate the investors to get rightful access to their equity shares.

During the above period, the equity shares that are lodged for transfer shall be credited to the transferee only in demat mode. Due process shall be followed for such transfer-cum-demat requests.

The lodgement of legally valid and duly completed documents for transfer of physical equity shares where there is no dispute on ownership will be considered. Investors may submit their request till February 04, 2027 with the CIL's Registrar and Share Transfer Agent ("RTA"), i.e. M/s. Alankit Assignments Limited, 205-208 Anarkali Complex, Jhandewalan Extension, New Delhi-110055. Copy of the above circular is also available in CIL website (www.coalindia.in) under 'Investor Centre, Events and Announcements'.

For Coal India Limited
Sd/-
B.P. Dubey
Place: Kolkata
Date: 06.04.2026
Executive Director (CS) & Compliance Officer

POSSESSION NOTICE

Whereas, Bandhan Bank Ltd under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (2) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notices (as detailed in table below) calling upon the respective borrower, the guarantors and the mortgagors to repay the amount under the respective L&N Nos. details of which are mentioned in the table below. And whereas subsequently, Bandhan Bank Ltd has vide Assignment Agreement dated 29-12-2023 assigned all its rights, title, interest and benefits in respect of the debts due and payable by the respective borrower/guarantor(s)/mortgagor(s) arising out of the facilities advanced by Bandhan Bank Ltd to borrower/ guarantor(s) along with the underlying immovable property to Asset Reconstruction Company (India) Limited acting in its capacity as Trustee (as detailed in table below) for the benefit of the holders of Security Receipts. Therefore, in view of the said assignment, Arcil now stands substituted in the place of Bandhan Bank Ltd and Arcil shall be entitled to institute/continue all and any proceedings against the respective borrower/ guarantor(s)/mortgagor(s) and to enforce the rights and benefits under the respective financial documents including the enforcement of guarantee and security interest executed and created by the respective borrower/guarantor(s)/mortgagor(s) for the respective financial facilities availed by them.

The respective borrower/guarantor(s)/mortgagor(s) having failed to repay the said amounts, notice is hereby given to the respective borrower/guarantor(s)/mortgagor(s) in particular and the public in general that the undersigned being the Authorized Officer of Arcil has taken possession of the underlying immovable Property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on AS IS WHERE IS & "WHAT EVER THERE IS BASIS" on the date mentioned below.

Borrower Name and Guarantors	L&N No. / Trust / Demand Notice Date	Amount	Date & Type Of Possession
1. Kantibhai Lakshmanbhai Vagheila	20003010009163/ Bandhan Bank Ltd/ Arcil 2024C 003-Trust	Rs.7,86,184.99 (Rupees Seven Lakh Eighty-Six Thousand One Hundred Eighty -Four and Ninety-Nine Paise only) due as on dt. 23.12.2024 along with future interest at the contractual rate on the aforesaid amount with effect from 23.12.2024 together with incidental expenses, cost, charges etc.	05-04-2026 Physical Possession
2. Lilaben Kantibhai Vagheila			
3. Dhaniben Prabhathbhai Solanki			

Description of Property: D-D-511, Floor 5, Krishna Darshan, NR Amod Stamping, Samiyala Vadodara Padra Road, 390020, Gujarat, Vadodara, Vadodara (M Corp) , 390020, Samiyala Vadodara Padra Road, 5, Krishna Darshan

The respective borrower/guarantor(s)/mortgagor(s) in particular and the public in general are hereby cautioned that Arcil is in the lawful possession of the respective immovable Property mentioned above and under Section 13(13) of the SARFAESI Act, 2002, the respective borrower/ guarantor(s)/mortgagor(s) or any person whatsoever, shall after receipt of this notice not transfer by way of sale, lease or otherwise deal with/ alienate the respective immovable Property without prior written consent of Arcil and any dealings with the respective immovable Property will be subject to the charge of Arcil for the amount as mentioned above along with future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges etc. The respective borrower/guarantors/mortgagors' attention is invited to the provisions of the Sub-Section (8) of Section 13 of the said Act, in respect of time available to redeem the respective above mentioned Immovable Property.

Place: Gujarat
Date: 07-04-2026

Sd/- Authorised Officer
Asset Reconstruction Company (India) Ltd.



PUBLIC NOTICE

The branch of IIFL Finance Ltd. located at First Floor, Above Muralidhar Nasta House, Opposite Bus Station, Dakor, Taluka Thasra, District Kheda, Gujarat - 388225 will be shifting to below mentioned address with effect from 09.07.2026.

New Address: IIFL Finance Ltd., Ground Floor, Shop No. 1 & 2, Kanha Nexus, Umreth Road, Dakor, Taluka Thasra, District Kheda, Gujarat - 388225

Contact No. 9978148883 / 9033660810

All existing services can be availed at the new location.

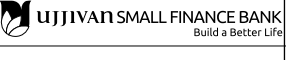
જાહેર નોટિસ

આઇ.આઇ.એફ.ફાઇનાન્સ લિમિટેડ ની ડાકોર જીએચ માટે આવેલી શાખાનું સ્થળાંતર કરી રહ્યા છીએ. જેથી જૂનું સ્થળાંતર પહેલાં યાત્રા, મુદતો અને નાણાં ધાની ઉપર, બધું સંદેશની સામે, ડાકોર, તાલુકા થાસરા, જિલ્લો ખેડા, ગુજરાત - ૩૮૮૨૨૫ નું એડ્રેસ તારીખ ૦૯.૦૭.૨૦૨૬ થી સ્થળાંતર થશે.

નવું સ્થળાંતર :- આઇ.આઇ.એફ.ફાઇનાન્સ લિમિટેડ, આઉટડોર ફ્લોર, કુકાન નંબર ૧ અને ૨, કાન્હા નેક્સસ, ઉમરેથ રોડ, ડાકોર, તાલુકો થાસરા, જિલ્લો ખેડા, ગુજરાત - ૩૮૮૨૨૫.

સંપર્ક: 9978148883 / 9033660810

હાલની તમામ વર્તમાન સેવાઓ નવા સ્થળે ઉપલબ્ધ થશે.



PUBLIC NOTICE

Ujjivan Microbanking Group Loan / Individual Loan customers, whose loans were disbursed before September 2024 and who paid EMIs in advance but have not received interest benefit, may visit nearest Ujjivan SFB branch for claim processing and assistance.

Issued in Public Interest by Ujjivan Small Finance Bank Ltd.

Date: 20-02-2026

Authorized Signatory
Ujjivan Small Finance Bank

Navigate markets with focused insight.

Get daily sector trends, market movers, and sharp insights — every day with **The Compass** in Business Standard.

To book your copy, SMS reaches to 57575 or email order@bsmail.in

Aadhar Housing Finance Ltd.

Corporate Office: Unit No. 802, Natraj Rustomjee, Western Express Highway and M.V. Road, Andheri (East), Mumbai - 400069.

Rajkot 3 Direct Branch : Shop No. 308 , 309 & 310 , 3rd Floor, PLOT No. 1+2, The Spire 2 Bldg , Nr. Shital Park Circle, 150 Feet Ring Road, Rajkot. 360005.



APPENDIX IV POSSESSION NOTICE (for immovable property)

Whereas, the undersigned being the Authorized Officer of Aadhar Housing Finance Limited (AHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within **60 days** from the date of receipt of the said Notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of AHFL for an amount as mentioned herein under with interest thereon.

Sr. No.	Name of the Borrower(s)/ Co-Borrower(s) (Name of the Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1	(Loan Code No. 39710000040 / Rajkot 3 Direct Branch) Jivrajbhai Lakshmanbhai Makvana (Borrower) Ramaben Jivrajbhai Makvana & Umeshbhai Jivrajbhai Makvana (Co-Borrowers)	All that piece and parcel of the property bearing, GF House No. 213 At. Kantoliya Gondal - Kantoliya Road, Kantoliya Rajkot Gujarat 360311. Boundaries:- East - Road, West - Property Of Karshan Maya Makvana, North - Property Of Kanji Ravji Makvana, South - Road	10-11-2025 & ₹ 5,20,491/-	05-04-2026

Place : Gujarat
Date : 07-04-2026

Authorised Officer
Aadhar Housing Finance Limited



Branch Office: ICICI Bank Limited, Jayhind Annex, Opp. Sharda Baug, Near Dharam Cinema, Rajkot- 360001.

PUBLIC NOTICE - TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET

[See proviso to Rule 8 (6)]
Notice for Sale of Immovable Asset(s)

This E-Auction Notice for Sale of Immovable Asset/ Assets is being issued by ICICI Bank Ltd. (on underlying pool assigned to ICICI Bank by Dewan Housing Finance Ltd. (DHFL)) in relation to the enforcement of security with respect to a Housing Loan facility granted pursuant to a Loan Agreement entered into between DHFL and the following Borrower/ Borrowers/ Co-Borrower/ Co-Borrowers/ Guarantor/ Guarantors under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

The Notice is hereby given to the public in general and in particular to the Borrower/ Borrowers/ Co-Borrower/ Co-Borrowers/ Guarantor/ Guarantors that the below described immovable property mortgaged/ charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of ICICI Bank Ltd. will be sold on 'As is where is', 'As is what is' and 'Whatever there is' basis as per the brief particulars given below:

Sr. No.	Name of Borrower(s)/ Co-Borrower(s)/ Guarantor(s)/ Loan Account No.	Details of the Secured Asset/ Assets with known encumbrances, if any	Outstanding amount	Reserve price Earnest Money Deposit	Date and time of property inspection	Date and time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Bhavesbhai Gordhanbhai Kava (Borrower)/ Hina P Bhuvu (Co- Borrower) Loan A/c No. QZRAJ0005007718	Flat No 104, Wing C 1, 1st Floor, Viswas City, Near Khodlipur Road, Josphipara, Junagadh, Gujarat, Junagadh- 362140. Admeasuring An Area 40.90 Sq. Mtr.- Free Hold Property	Rs. 12,16,756/- (As on March 31, 2026)	Rs. 4,00,000/- Rs. 40,000/-	April 17, 2026 11:00 AM To 12:00 Noon	April 29, 2026 From 11:00 AM Onwards

The online auction will take place on the website (<https://disposalhub.com>) of the E-Auction agency M/s NexXen Solutions Private Limited. The recipients of this Notice are given a last chance to pay the total dues with further interest till April 28, 2026 before 04:30 PM failing which the Secured Asset/ Assets will be sold as per schedule. The prospective Bidder/ Bidders must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer to column E) at ICICI Bank Limited, Jayhind Annex, Opp. Sharda Baug, Near Dharam Cinema, Rajkot- 360001 on or before April 28, 2026 before 04:30 PM. Thereafter, he/ she/ they need to submit the offer/ offers through the website mentioned above on or before April 28, 2026 before 05:00 PM along with a scanned copy of the Bank acknowledged DD as a proof of payment of the EMD. In case, the prospective Bidder/ Bidders if/ are unable to submit the offer/ offers through the website then a signed copy of the tender documents may be submitted at ICICI Bank Limited, Jayhind Annex, Opp. Sharda Baug, Near Dharam Cinema, Rajkot- 360001 on or before April 28, 2026 before 05:00 PM. The Earnest Money Deposit DD/ PO should be from a Nationalised/ Scheduled Bank in favour of 'ICICI Bank Limited' payable at Rajkot.

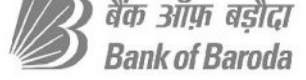
For any further clarifications regarding the inspection, Terms and Conditions of the E-Auction or submission of tenders, contact ICICI Bank Employee Phone No. 7999515727

Please note that Marketing agencies 1. Value Trust Capital Services Private Limited., 2. Augoe Asset Management Private Limited., 3. Ginarsoft Pvt Ltd., 4. Hecta Prop Tech Pvt Ltd., have also been engaged for facilitating the sale of this property.

The Authorised Officer reserves the right to reject any or all of the bids without furnishing any further reasons. For detailed Terms and Conditions of the sale, please visit www.icicibank.com/n4p4s

Date: April 07, 2026
Place: Junagadh

Authorized Officer
ICICI Bank Limited



SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

“APPENDIX-IV A [See proviso to Rule 6 (2) & 8 (6)]”

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) and Guarantor (s) that the below described immovable property mortgaged/ charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on “As is where is”, “As is what is”, and “Whatever there is” basis for recovery of dues in below mentioned account/s. The details of Borrower /s, Mortgagor/ Guarantor /s Secured Asset/s/ Dues/ Reserve Price/ e-Auction date & Time, EMD and Bid Increase Amount are mentioned below:

Date/Time of e-Auction of following properties: 22.04.2026, 2.00 to 6.00PM (With unlimited extension of 10 minutes each)

Sr. No.	Branch and Name of Borrower/s / Guarantor/ Mortgagor	Description of Property	Total Dues. (as per Demand notice U/s 13 (2))	Reserve Price (RV) and EMD Amount.	Status of Possession (Constructive / Physical)	Contact person with contact no.
1.	VASAD BRANCH Applicants: M/s. Satyendra Agro Products List of Partners: Bijendra Jagdishbhai Shah Mukesh Sureshchandra Shah Pravin Sureshchandra Shah Rajendra Jagdishprasad Shah Viral Maheshchandra Shah Sachin Maheshchandra Shah List of Guarantor : Bijendra Jagdishbhai Shah Mukesh Sureshchandra Shah Pravin Sureshchandra Shah Rajendra Jagdishprasad Shah Viral Maheshchandra Shah Sachin Maheshchandra Shah Jagdishprasad Babulal Shah Mahesh Babulal Shah Ramesh Babulal Shah Suresh Babulal Shah Gitesher Maheshchandra Shah Sushilaben Sureshchandra Shah Meenaben Jagdishprasad Shah Sunitaben Jagdishchandra Shah Sangitaben Sureshchandra Shah Seemaben Sureshchandra Shah Monaben Maheshchandra Shah Sonaben Maheshchandra Shah M/s. Sangameshwar Dall Mill A partnership firm representing through its partners. 1) Jagdishprasad Babulal Shah, 2) Mahesh Babulal Shah, 3) Ramesh Babulal Shah, 4) Suresh Babulal Shah	Description of the Immovable Property Mortgage of cement article factory (Shivam cement products) situated on Survey No. 206/2, (ad measuring Heq. 0-39-96. (3996 Sq Mtr) as per 7/12 copy and 3860 Sq Mtr as per site) A/c No. 278 at N.H. No. 8, Vasad, Tal + Dist.- Anand and building constructed thereon and bounded as under: Bounded: East : Farm of Rohitbhai West : Survey No - 206/2 Paiki Land North : Farm of Ranchhodhbhai South : There is Uma Pipe Factory	Da.15-07-2025 Rs.5,65,92,760.64 (Excluding Unapplied interest & Other Charges)	Reserve price Rs. 1,77,70,104.00 (Rupees One Crore Seventy Seven Lakhs Seventy Thousand One Hundred Four Only EMD Amount 17,77,010.04 (Seventeen Lakhs Seventy Seven Thousand Ten Only)	Physical	MR. MUKUL MUKESH 82525 64734

Note: Minimum Incremental bid amount for properties are Rs. 10,000/-
Date & Time of Inspection: 20-04-2026 between 10.00 AM to 04.00 PM
(EMD amount as mentioned above shall be paid online i.e. through NEFT after generation of Challan from <https://www.msctcommerce.com/in/bidders/GlobalEMD/Wallet>.)

For detailed terms and conditions of sale, please refer to the link provided in <https://www.bankofbaroda.in/e-auction.htm> and <https://ibapi.in>. Also, prospective bidders may contact on above mention Branch and mobile number or Mr. Manojkumar, BOB, Recovery Dept., Regional Office, Anand, Mob: 9411284335 or Scan Here

(GST /TDS as per government rules applicable shall be payable by Purchaser on sale of movable/Immovable Assets.)

ACCORDING TO SARFAESI ACT, STATUTORY 15 DAYS SALE NOTICE TO THE BORROWER / GUARANTOR/ MORTGAGOR

The above mentioned borrower /s is/ are hereby notified to pay the sum as mentioned in section 13(2) Notice in full before the date of auction, failing which property will be auctioned / sold and balance dues if any will be recovered with interest and cost from borrowers/ guarantors./ mortgagor.

Date 04.04.2026, Place : Vasad

Sd/- Authorised officer
Bank of Baroda

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR DECOLIGHT CERAMICS LIMITED OPERATING IN MANUFACTURE OF NON-STRUCTURAL NON-REFRACTORY CERAMIC WARE AT MORBI RAJKOT
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1 Name of the corporate debtor along with PAN & CIN/ L/P No.	Decolight Ceramics Limited L26914GJ2000PLC037494
2 Address of the registered office	B/h. Romer Ceramic, Old Ghuntu Road, At Ghuntu, Morbi, Gujarat - 363 642.
3 URL of website	N.A.
4 Details of place where majority of fixed assets are located	B/h. Romer Ceramic, Old Ghuntu Road, At Ghuntu, Morbi, Gujarat - 363 642.
5 Installed capacity of main products/services	Not applicable
6 Quantity and value of main products/ services sold in last financial year	NIL
7 Number of employees / workmen	NIL
8 Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL:	Details can be obtained by sending an email to cirp.decolight@gmail.com
9 Eligibility for resolution applicants under section 25(2)(h) of the Code	Details can be obtained from https://ibbi.gov.in/
10 Last date for receipt of expression of interest	16.04.2026
11 Date of issue of provisional list of prospective resolution applicants	17.04.2026
12 Last date for submission of objections to provisional list	22.05.2026
13 Date of issue of final list of prospective resolution applicants	23.05.2026
14 Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	25.05.2026
15 Last date for submission of resolution plans	27.05.2026
16 Process email id to submit Expression of Interest	cirp.decolight@gmail.com
17 Details of corporate debtors' registration status as MSME	Not available

Note: Person disqualified under Sec 29A of the Code is ineligible to submit Expression of Interest. For detailed clause of Sec 29A, You may access www.ibbi.gov.in.

Vikash Gautamchand Jain
Decolight Ceramics Limited
IBBI/IPA-001/IP-P00354/2017-18/10612
204, Wall Street-1, Near Gujarat College, Ellisbridge, Ahmedabad - 380 006
AFA Valid Till : 30.06.2027



The Mehana Urban Co-op. Bank Ltd.

(Multi State Scheduled Bank)
Head Office : Corporate Building, Highway, Mehana-384002.
Phone No. : (02762) 257233, 257234

POSSESSION NOTICE

[Under Rule-8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas

The undersigned being the Authorised Officer of The Mehana Urban Co Operative Bank Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 28.07.2021 calling upon the Borrower Sun Air System Limited Director/s (1) ANANDBHAI P. MANDALIA (2) VAISHALIBEN V. PATEL (3) VAISHALIBEN S. PATEL Guarantor/s (1) PIYUSHBHAI M. VAGHELA (2) TRUPTI A. MANDALIA (3) CHIRAG D. PATEL to repay the amount mentioned in the notice being Rs.4,43,90,377.00 (Rupees Four Crore Forty Three Lakh Ninety Thousand Three Hundred Seventy Seven Only) within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub section (4) of Section 13 of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules 2002 on this 05th Day of April of the year 2026

The Borrower/Guarantor/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of The Mehana Urban Co-Operative Bank Ltd. for an amount of Rs.4,43,90,377.00 (Rupees Four Crore Forty Three Lakh Ninety Thousand Three Hundred Seventy Seven Only) and interest thereon at the contractual rate plus cost, charges and expenses till date of payment.

The borrower's attention is invited to sub-section (8) of Section 13 in respect of time available to redeem the secured assets.

Description of the Immovable Property

Property Owner : Trupti Anand Mandalia

Property Description : All that piece or parcel of freehold land situate lying and being at Siddhi Vinayak tower, behind DCP office, off. S.G. Highway, makarba, Ahmedabad forming part of survey nos.195/2, 196/1+ 2/A/206, 211/1, 211/3, 212/1, and 212/2 of mouje makarba of Vejalpur taluka in the registration district ahmedabad-4 (paldi) and sub-plot No. A of a new final plot nos.27+29+40 +45+47+48+ 49/A (old final plot nos.12, 13, 14, 15, 16, 17 and 18) of town planning scheme no.84/B admeasuring 23184.00 Sq.Mtrs or thereabouts together with an office No.C-702 on seventh floor in Tower No. C in a building knowns as "Siddhi Vinayak towers " admeasuring 417.00 sq.ft.i.e. 38.74 Sq.Mtrs.(super built-up area) along with undivided proportionate share in the land of building knowns as "Siddhi Vinayak towers Address Of Property : C-702, Siddhi Vinayak Towers, Mouje:Makarba, Taluka:Vejalpur, Dist:Ahmedabad-4 (Paldi) Boundary Of Property : North : Office No.C-703, South : Office No.C-705, East : Wide Passage & Lift Well, West : Wide Drive Way & Block-A

Date : 05/04/2026
Place : MEHSANA

(KAMLESHKUMAR I. PATEL)
Authorised Officer
(The Mehana Urban Co Operative Bank Ltd)